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E tanla **TANLA PLATFORMS LIMITED**

(FORMERLY KNOWN AS TANLA SOLUTIONS LIMITED) Corporate Identity Number (CIN): L72200TG1995PLC021262

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PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF | 4. EQUITY SHARES OF TANLA PLATFORMS LIMITED (THE "COMPANY") FOR THE BUYBACK OF EQUITY SHARES THROUGH THE TENDER OFFER ROUTE UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED

This public announcement (the "Public Announcement") is being made in relation to the Buyback (as defined below) of Equity Shares (as defined below) of Tanla Platforms Limited through the tender offer process, pursuant to Regulation 7(i) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (including any statutory modification(s), amendment(s) or re-enactments from time to time) (the "SEBI Buyback Regulations") along with the requisite disclosures as specified in Schedule II of the SEBI Buyback Regulations read with Schedule I of the SEBI Buyback Regulations. OFFER TO BUYBACK NOT EXCEEDING 14,16,666 FULLY PAID-UP EQUITY SHARES HAVING A FACE VALUE OF INR 1/- (INDIAN RUPEE ONE ONLY) EACH OF THE COMPANY ("EQUITY SHARES") AT A PRICE OF INR 1,200/-(INDIAN RUPEES ONE THOUSAND TWO HUNDRED ONLY) PER EQUITY SHARE, PAYABLE IN CASH, ON A PROPORTIONATE BASIS FROM ALL THE EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF THE COMPANY THROUGH THE TENDER OFFER PROCESS THROUGH THE STOCK EXCHANGES. Certain figures contained in this Public Announcement, including financial information, have been subject to rounding-off adjustments. All decimals have been rounded off to 2 (two) decimal points. In certain instances, (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the

sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that

DETAILS OF THE BUYBACK OFFER AND BUYBACK OFFER PRICE

- The board of directors of the Company ("Board") at its meeting held on September 8, 2022 ("Board Meeting") and the special resolution passed by the shareholders of the Company through postal ballot (by way of remote evoting only) pursuant to a postal ballot notice dated September 8, 2022 ("Postal Ballot Notice"), the results of which were declared on October 11, 2022, subject to approvals of statutory, regulatory or governmental authorities as may be required under applicable laws, have approved the buyback by the Company of its Equity Shares, not exceeding 14,16,666 Equity Shares (representing 1.04% and of the total number of Equity Shares in the existing total paid-up equity capital of the Company as on the date of the Board Meeting and the total paid-up equity capital of the Company as of March 31, 2022) at a price of INR 1,200/- (Indian Rupees One Thousand Two Hundred Only) per Equity Share ("Buyback Offer Price"), payable in cash, for an aggregate maximum amount not exceeding INR 170,00,00,000/- (Indian Rupees One Hundred and Seventy Crores Only), excluding any expenses incurred or to be incurred for the buyback viz. brokerage, costs, fees, turnover charges, taxes such as buyback tax, securities transaction tax and goods and services tax (if any), stamp duty, advisors fees, filing fees, printing and dispatch expenses and other incidental and related expenses and charges ("Transaction Costs") (such maximum amount hereinafter referred to as the "Buyback Offer Size"), from all the shareholders/ beneficial owners of the Equity Shares of the Company, as on October 25, 2022 ("Record Date") (for further details on the Record Date, refer to paragraph 14 of this Public Announcement), on a proportionate basis through the "tender offer" route in accordance with the provisions of the Companies Act, 2013, as amended (the "Companies Act") and the relevant rules made thereunder including the Companies (Share Capital and Debentures) Rules, 2014 to the extent applicable, and in compliance with the SEBI Buyback Regulations (hereinafter referred to as the "Buyback"). 1.2. In accordance with Section 68(2)(b) of the Companies Act, the Board had sought the approval of the shareholders
- of the Company by way of a special resolution since the Buyback Offer Size is more than 10% of the total paid-up equity share capital and free reserves of the Company.
- 1.3. The Buyback is pursuant to Article 3 of the Articles of Association of the Company, Sections 68, 69, 70, 108 and 110 and all other applicable provisions, if any, of the Companies Act and the relevant rules made thereunder including the Companies (Share Capital and Debentures) Rules, 2014 and the Companies (Management and Administration) Rules, 2014, other relevant rules made thereunder and each as amended from time to time and to the extent applicable, the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015, as amended ("SEBI Listing Regulations"), subject to such other approvals, permissions, consents, exemptions and sanctions, as may be necessary and subject to any modifications and conditions, if any, as may be prescribed by SEBI, Registrar of Companies, National Stock Exchange of India Limited ("NSE"), BSE Limited ("BSE") (together, the "Stock Exchanges") and/or other authorities, institutions or bodies, as may be necessary and subject to such conditions and modifications as may be prescribed or imposed while granting such approvals, permissions, sanctions and exemptions, which may be agreed by the 1.4. The maximum amount required for the Buyback will not exceed INR 170,00,00,000/- (Indian Rupees One
- Hundred and Seventy Crores Only) excluding the Transaction Costs, being 24.91% and 12.89% of the total paidup capital and free reserves based on the latest standalone and consolidated audited financial statements of the Company as on March 31, 2022, respectively, which is not exceeding 25% of the aggregate of the total paid-up. capital and free reserves of the Company as per latest standalone and consolidated audited financials of the Company as on March 31, 2022.
- 1.5. Further, under the Companies Act and SEBI Buyback Regulations, the number of Equity Shares that can be bought back in any financial year shall not exceed 25% of the total paid-up equity capital of the Company in that financial year. The Company proposes to Buyback not exceeding 14,16,666 Equity Shares of the Company, representing 1.04% of the total number of Equity Shares in the existing total paid-up equity capital of the Company as on the date of the Board Meeting and of the total paid-up equity capital of the Company as of March 31, 2022. Therefore, the number of Equity Shares proposed to be purchased under the Buyback does not exceed 25% of the total number of Equity shares in the existing total paid-up equity capital of the Company as on the date of the Board Meeting and of the total paid-up equity capital of the Company as of March 31, 2022.
- The Equity Shares are listed on the Stock Exchanges. The Buyback shall be undertaken on a proportionate basis from the holders of the Equity Shares of the Company as on the Record Date ("Eligible Shareholders") through the tender offer process prescribed under Regulation 4(iv)(a) of the SEBI Buyback Regulations. Additionally, the Buyback shall be, subject to applicable laws, facilitated by tendering of Equity Shares by Eligible Shareholders and settlement of the same through the stock exchange mechanism as specified by the Securities and Exchange Board of India ("SEBI") read with SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015, SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, SEBI circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and such other circulars or notifications, as may be applicable, including any amendment thereof (the "SEBI Circulars"). In this regard, the Company will request the BSE Limited to provide the acquisition window for facilitating tendering of Equity Shares under the Buyback. For the purposes of this Buyback, BSE will be the designated stock exchange. Please refer to paragraph 14 below for further details regarding the Record Date and shareholders' entitlement to tender the Equity Shares in the
- 1.7. The Buyback of Equity Shares may be subject to taxation in India and/or in the country of residence of the Eligible Shareholders. The transaction of Buyback would also be chargeable to securities transaction tax in India. In due course, Eligible Shareholders will receive a letter of offer, which will contain a more detailed note on taxation. However, in view of the particularized nature of tax consequences, Eligible Shareholders are advised to consult their own legal, financial and tax advisors for the applicable tax implications prior to participating in the Buyback.
- The Buyback from the Eligible Shareholders who are residents outside India including non-resident Indians, foreign nationals, foreign corporate bodies (including erstwhile overseas corporate bodies), foreign institutional investors/ foreign portfolio investors, shall be subject to such approvals, if any and to the extent necessary or required from the concerned authorities including approvals from the Reserve Bank of India ("RBI") under the Foreign Exchange Management Act, 1999 and the rules and regulations framed thereunder, and that such approvals shall be required to be taken by such non-resident shareholders.
- A copy of this Public Announcement is available on the Company's website i.e., www.tanla.com, and is expected to be made available on the website of the SEBI i.e., www.sebi.gov.in and on the website of the Stock Exchanges i.e., www.nseindia.com and www.bseindia.com, during the period of the Buyback.

2. NECESSITY FOR THE BUYBACK AND DETAILS THEREOF

The Buyback is being undertaken by the Company after taking into account the strategic and operational cash requirements of the Company in the medium term and for returning surplus funds to the shareholders in an effective and efficient manner. The Board at its meeting held on Thursday, September 8, 2022 considered the accumulated free reserves as well as the cash liquidity reflected in the latest available standalone and consolidated audited financial statements as on March 31, 2022 and also as on the date of the Board Meeting and considering these, the Board decided to allocate not exceeding INR 170,00,00,000/- (Indian Rupees One Hundred and Seventy Crores Only) excluding the Transaction Costs for distributing to the shareholders holding Equity Shares of the Company through the Buyback.

After considering several factors and benefits to the shareholders holding Equity Shares of the Company, the Board decided to approve Buyback of not exceeding 14.16,666 Equity Shares at a price of INR 1,200/- (Indian Rupees One Thousand Two Hundred Only) per Equity Share for an aggregate amount not exceeding INR 170,00,00,000/- (Indian Rupees One Hundred and Seventy Crores Only). The Buyback is being undertaken, inter-alia, for the following reasons:

- (i) The Buyback will help the Company to return surplus cash to its shareholders holding Equity Shares broadly in proportion to their shareholding, thereby, enhancing the overall return to shareholders:
- (ii) The Buyback, which is being implemented through the tender offer route as prescribed under the SEBI Buyback Regulations, would involve allocation of number of Equity Shares as per their entitlement or 15% of the number of Equity Shares to be bought back whichever is higher, reserved for the small shareholders. The Company believes that this reservation for small shareholders would benefit public shareholders, who would get classified as "small shareholder" as per Regulation 2(i)(n) of the SEBI Buyback Regulations;
- (iii) The Buyback may help in improving its earnings per share and return on equity, by reduction in the equity base and based on assumption that the Company would earn similar profits as in past, thereby leading to long term increase in shareholders' value; and
- (iv) The Buyback gives an option to the shareholders holding Equity Shares of the Company, who can choose to participate and get cash in lieu of Equity Shares to be accepted under the Buyback offer or they may choose not to participate and enjoy a resultant increase in their percentage shareholding, post the Buyback offer, without additional investment,
- MAXIMUM AMOUNT REQUIRED UNDER THE BUYBACK AND ITS PERCENTAGE OF THE TOTAL PAID UP CAPITAL AND FREE RESERVES & SOURCES OF FUNDS FROM WHICH BUYBACK WILL BE FINANCED
- 3.1. The maximum amount required for the Buyback will not exceed INR 170,00,00,000/- (Indian Rupees One Hundred and Seventy Crores Only) excluding the Transaction Costs, being 24.91% and 12.89% of the aggregate of the Company's fully paid-up equity capital and free reserves as per the latest standalone and consolidated audited financial statements of the Company, respectively, as on March 31, 2022, which is not exceeding 25% of the aggregate of the total paid-up capital and free reserves of the Company as per latest available standalone and consolidated financials of the Company as on March 31, 2022.
- 3.2. The funds for the implementation of the proposed Buyback will be sourced out of the free reserves of the Company (including securities premium account) or such other source as may be permitted by the SEBI Buyback Regulations or the Companies Act. The funds borrowed, if any, from banks and financial institutions will not be used for the Buyback.
- The Company shall transfer from its free reserves and/ or securities premium account a sum equal to the nominal value of the Equity Shares bought back through the Buyback to the capital redemption reserve account and details of such transfer shall be disclosed in its subsequent audited financial statement.

- MAXIMUM PRICE FOR BUYBACK OF THE EQUITY SHARES AND BASIS OF ARRIVING AT THE BUYBACK
 - (i) The Equity Shares of the Company are proposed to be bought back at a price of INR 1,200 /- (Indian Rupees One Thousand Two Hundred Only) per Equity Share. The Buyback Offer Price has been arrived at, after considering various factors including, but not limited to the trends in the volume weighted average prices of the Equity Shares on the Stock Exchanges where the Equity Shares are listed, impact on net worth of the Company, price earnings ratio, earnings per share and other financial parameters.
 - (ii) The Buyback Offer Price represents:
 - (a) Premium of 59.02% and 61.08% over the volume weighted average market price of the Equity Shares on NSE and BSE, respectively, during the three months preceding September 2, 2022, being the date of intimation to the Stock Exchanges for the Board Meeting to consider the proposal of the Buyback ("Intimation Date").
 - (b) Premium of 67.23% and 67.66% over the volume weighted average market price of the Equity Shares on NSE and BSE, respectively, for two weeks preceding the Intimation Date.
 - (c) Premium of 66.39% and 66.27% over the closing price of the Equity Shares on NSE and BSE, respectively, as on September 1, 2022, being the working day preceding the Intimation Date.
 - (d) Premium of 43.85% and 43.82% over the closing price of the Equity Share on NSE and BSE, respectively. as on September 8, 2022, being the Board Meeting Date wherein proposal for Buyback was approved.

MAXIMUM NUMBER OF EQUITY SHARES THAT THE COMPANY PROPOSES TO BUYBACK The Company proposes to buyback such number of Equity Shares not exceeding 14.16,666 Equity Shares.

representing 1.04% of the total number of Equity Shares in the existing total paid-up equity capital of the Company as on the date of the Board Meeting and of the total paid-up equity capital of the Company as of March 31, 2022. DETAILS OF PROMOTERS, MEMBERS OF THE PROMOTER GROUP, PERSONS IN CONTROL AND

- DIRECTORS OF PROMOTERS AND MEMBERS OF THE PROMOTER GROUP SHAREHOLDING AND OTHER DETAILS (i) The aggregate shareholding of the promoters, members of the promoter group and of persons who are in
- control and directors of Promoters and members of Promoter Group, where such promoter or promoter group entity is a Company, and by persons who are in control of the Company, as on the date of the Board Meeting i.e., September 8, 2022, the date of Postal Ballot Notice i.e., September 8, 2022 and the date of this Public Announcement i.e. October 12, 2022 is as follows:

Sr. No.	Name of the Promoter/ Promoter Group	Number of Equity Shares	% of paid up equity share capital as on the date of the Board Meeting and Postal Ballot Notice, i.e., September 8, 2022	% of paid up equity share capital as on the date of the Public Announcement, i.e., October 12, 2022
1.	Uday Kumar Reddy Dasari*	2,92,39,225	21.54%	21.53%
2.	Tanuja Reddy Dasari**	2,10,88,127	15.54%	15.54%
3.	TNA Corporation LLP	34,79,000	2.56%	2.56%
4.	Mobile Techsol Private Limited	20,85,000	1.54%	1.54%
5.	S R Holdings	3,87,500	0.29%	0.29%
6.	Blue Green Technologies Private Limited	3,20,000	0.24%	0.24%
7.	Veda Matha Technologies Private Limited	3,05,000	0.22%	0.22%
8.	Ram Avenues LLP	2,40,710	0.18%	0.18%
9.	M V Corporation	2,20,000	0.16%	0.16%
10.	Msquare Vision Infra	1,59,000	0.12%	0.12%
11.	Anmitha Ventures LLP	10,76,684	0.79%	0.79%
12.	M & M Holdings	7,70,036	0.57%	0.57%
	Total	5,93,70,282	43.74%	43.73%

Company, namely, Mobile Techsol Private Limited; Veda Matha Technologies Private Limited, and Blue Green Technologies Private Limited. Uday Kumar Reddy Dasari is a partner of promoter group entity of the Company, namely, TNA Corporation LLP. **Tanuja Reddy Dasari is one of the promoters of the Company and holds directorship in certain promoter group

entities of our Company, namely, Mobile Techsol Private Limited, Veda Matha Technologies Private Limited and Blue Green Technologies Private Limited. Tanuia Reddy Dasari is a partner of promoter group entity of the Company, namely, TNA Corporation LLP, Anmitha Ventures LLP; Ram Avenues LLP; (ii) Except as disclosed below, none of the directors of the Company ("Directors") or key managerial

personnel of the Company ("KMPs") hold any Equity Shares in the Company, as on the date of the Board Meeting, the date of Postal Ballot Notice i.e. September 8, 2022 and the date of this Public Announcement i.e.

Sr. No.	Name of the Shareholder	Designation	Number of Equity Shares	% of paid up equity share capital as on the date of the Board Meeting and Postal Ballot Notice, i.e., September 8, 2022	% of paid up equity share capital as on the date of the Public Announcement i.e., October 12, 2022
1.	Uday Kumar Reddy Dasari	Chairman and Chief Executive Officer	2,92,39,225	21.54%	21.53%
2.	Deepak Satyaprakash Goyal	Whole-Time Director	38,10,454	2.81%	2.81%
3.	Sanjay Kapoor	Non-Executive Director	1,60,000	0.12%	0.12%
4.	Rahul Khanna	Independent Director	60,000	0.04%	0.04%
5.	Amrita Gangotra	Independent Director	11,493	Negligible	Negligible
6.	Seshanuradha Chava	General Counsel and Company Secretary	1,56,654	0.12%	0.12%

(iii) Except as disclosed below, no Equity Shares or other specified securities in the Company were either purchased or sold (either through the stock exchanges or off market transaction) by any of the promoters, members of the promoter group, directors of the promoter and promoter group, where such promoter or promoter group entity is a Company, by persons who are in control of the Company, Directors and KMPs during a period of six months preceding the date of the Board Meeting i.e., September 8, 2022 and from the

Sr. No.	Aggregate number of Equity Shares purchased/ sold	Nature of transaction	Minimum Price (INR)	Date of Minimum Price	Maximum Price (INR)	Date of Maximum Price
San	jay Kapoor - Non-Exe	ecutive Director			1 1 1 1	
1.	1,000	Market Purchase	1,025.00	June 21, 2022	1,025.00	June 21, 2022
2.	1,000	Market Purchase	986.65	June 22, 2022	990.00	June 22, 2022
3.	1,000	Market Purchase	956.00	June 23, 2022	956.00	June 23, 2022
4.	1,000	Market Purchase	987.95	June 24, 2022	992.00	June 24, 2022
5.	1,000	Market Purchase	597.25	July 28, 2022	598.00	July 28, 2022
Rah	ul Khanna – Independ	dent Director				
1.	10,000	Market Sale	1,412.06	March 24, 2022	1,412.06	March 24, 2022
Dee	pak Satyaprakash Go	yal - Whole-Time D	irector			
1.	31,902	Market Sale	1,075.94	June 17, 2022	1,076.45	June 17, 2022
2.	11,021	Market Sale	1,024.49	June 20, 2022	1,024.49	June 20, 2022
3.	18,386	Market Sale	1,021.92	June 21, 2022	1,022.00	June 21, 2022
4.	13,732	Market Sale	970.48	June 22, 2022	974.13	June 22, 2022
5.	74,959	Market Sale	950.34	June 23, 2022	952.07	June 23, 2022
Ses	hanuradha Chava - G	eneral Counsel and	Company S	ecretary		
1.	1,500	Market Sale	1,450.00	March 23, 2022	1,450.00	March 23, 2022
2.	11,000	Market Sale	1,490.00	March 30, 2022	1,500.05	March 30, 2022
3.	15,000	Market Sale	1,470.00	March 31, 2022	1,503.00	March 31, 2022

OF THE COMPANY TO TENDER THEIR EQUITY SHARES IN THE BUYBACK

In terms of the SEBI Buyback Regulations, under the tender offer route, the promoters, members of the promoter group and persons in control of the Company have the option to participate in the Buyback. In this regard, the promoters and members of the promoter group (who are the persons in control) have expressed their intention of not participating in the Buyback by way of their letters dated September 8, 2022 and shall not tender any Equity Shares in the Buyback. Accordingly, the disclosures as required as per the paragraph (viii) to the Schedule I of the SEBI Buyback Regulations are not applicable.

The Buyback will not result in any benefit to the members of the Promoter, members of the Promoter Group and persons in control of the Company or any Directors of the Company except to the extent of the change in their shareholding as per the response received in the Buyback, as a result of the extinguishment of Equity Shares which will lead to reduction in the equity share capital of the Company post Buyback, Pursuant to the completion of the Buyback, the public shareholding of the Company shall not fall below the minimum level required as per Regulation 38 of the Listing Regulations. Any change in voting rights of the Promoter and members of the Promoter Group of the Company pursuant to completion of Buyback will not result in any change in control over the Company.

NO DEFAULTS

The Company confirms that there are no defaults subsisting in the repayment of deposits, interest payment thereon, redemption of debentures or payment of interest thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or banking company. CONFIRMATION BY THE BOARD OF DIRECTORS OF THE COMPANY

(i) immediately following the date of the Board Meeting and the date on which the results of shareholders

resolution passed by way of postal ballot approving the proposed Buyback be declared ("Postal Ballot

- As required by clause (x) of Schedule I in accordance with Regulation 5(iv)(b) of the SEBI Buyback Regulations, the Board hereby confirms that it has made a full enquiry into the affairs and prospects of the Company and has
- Resolution"), there will be no grounds on which the Company can be found unable to pay its debts; (ii) as regards the Company's prospects for the year immediately following the date of the Board Meeting approving the Buyback and for the year immediately following the Postal Ballot Resolution, and having regard to the Board's intention with respect to the management of the Company's business during that year and to the amount and character of the financial resources which will in the Board's view be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from the date of the Board Meeting as well as from the date of the Postal Ballot Resolution; and

- (iii) in forming the aforesaid opinion, the Board has taken into account the liabilities including prospective and contingent liabilities payable as if the Company were being wound up under the provisions of the Companies Act or the Insolvency and Bankruptcy Code, 2016 (to the extent notified).
- 10. CONFIRMATIONS FROM THE COMPANY AS PER THE PROVISIONS OF THE BUYBACK REGULATIONS AND THE COMPANIES ACT
 - all Equity Shares of the Company are fully paid up;
 - the Company shall not issue any shares or other securities from the date of the Board Meeting, including by way of bonus issue till the expiry of the Buyback period i.e. date on which the payment of consideration to shareholders who have accepted the Buyback offer is made in accordance with the Companies Act and the SEBI Buyback Regulations;
 - the Company shall not make any further issue of the same kind of Equity Shares or other securities including allotment of new equity shares under Section 62(1)(a) or other specified securities within a period of 6 (six) months after the completion of the Buyback except by way of bonus shares or Equity Shares issued in order to discharge subsisting obligations such as conversion of warrants, stock option schemes, sweat equity or conversion of preference shares or debentures into Equity Shares;
 - as per Regulation 24(i)(f) of the SEBI Buyback Regulations, the Company shall not raise further capital for a period of one year from the expiry of the Buyback period i.e. the date on which the payment of consideration to shareholders who have accepted the Buyback offer is made except in discharge of subsisting obligations; the Company shall not buyback its Equity Shares or other specified securities from any person through
 - negotiated deal whether on or off the stock exchanges or through spot transactions or through any private arrangement in the implementation of the Buyback; the aggregate maximum amount of the Buyback i.e. INR 170,00,00,000/- (Indian Rupees One
 - Hundred and Seventy Crores Only) does not exceed 25% of the aggregate of the paid-up capital and free reserves based on both audited standalone and consolidated financial statements of the Company as on March 31, 2022: the number of Equity Shares proposed to be purchased under the Buyback i.e. 14,16,666 Equity Shares
 - does not exceed 25% of the total number of Equity shares in the existing total paid-up equity capital of the Company and of the total paid-up equity capital of the Company as of March 31, 2022; there are no pending schemes of amalgamation or compromise or arrangement pursuant to the Companies
 - Act ("Scheme") involving the Company, as on date; the Company shall not make any further offer of buyback within a period of one year reckoned from the
 - expiry of the Buyback period i.e. date on which the payment of consideration to shareholders who have accepted the Buyback offer is made; the Company shall not withdraw the Buyback offer after the draft letter of offer is filed with the SEBI or the
 - public announcement of the offer of the Buyback is made; the Company shall comply with the statutory and regulatory timelines in respect of the buyback in such
 - manner as prescribed under the Companies Act and/or the SEBI Buyback Regulations and any other
 - the Company shall not utilize any money borrowed from banks or financial institutions for the purpose of buying back its Equity Shares;

the Company shall not directly or indirectly purchase its own Equity Shares through any subsidiary

- company including its own subsidiary companies, if any or through any investment company or group of investment companies: (xiv) the Company is in compliance with the provisions of Sections 92, 123, 127 and 129 of the Companies Act;
- there are no defaults (either in the past or subsisting) in the repayment of deposits, interest payment thereon, redemption of debentures or payment of interest thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or banking company; (xvi) the ratio of the aggregate of secured and unsecured debts owed by the Company after the Buyback shall
- not be more than twice its paid-up capital and free reserves based on both, audited standalone and consolidated financial statements of the Company as on March 31, 2022; (xvii) the Company shall transfer from its free reserves or securities premium account and/ or such sources as
- may be permitted by law, a sum equal to the nominal value of the Equity Shares purchased through the Buyback to the capital redemption reserve account and the details of such transfer shall be disclosed in its subsequent audited financial statements; (xviii) the Buyback shall not result in delisting of the Equity Shares from National Stock Exchange of India Limited
- (xix) the Buyback would be subject to the condition of maintaining minimum public shareholding requirements as
- specified in Regulation 38 of the SEBI Listing Regulations; as per Regulation 24(i)(e) of the SEBI Buyback Regulations, the promoters and members of promoter
- group, and their associates, other than the Company, shall not deal in the Equity Shares or other specified securities of the Company either through the stock exchanges or off-market transactions (including inter-se transfer of Equity Shares among the promoters and members of promoter group) from the date of the Board Meeting till the closing of the Buyback offer;
- that the Company has not completed a buyback of any of its securities during the period of one year immediately preceding the date of the Board Meeting;

REPORT BY THE COMPANY'S STATUTORY AUDITOR The text of the report dated September 8, 2022 received from the statutory auditor of the Company ("Auditor's

Report") addressed to the Board of the Company is reproduced below: Quote

The Board of Directors

Tanla Platforms Limited (Formerly Tanla Solutions Limited)

Tania Technology Centre Hitech City Road, Madhapur Hyderabad, Telangana 500 081

the Company, we report that:

We, MSKA & Associates, Chartered Accountants, the Statutory Auditors of the Company, have performed the following procedures agreed with you vide mandate letter dated September 06, 2022, in connection with the proposal of Tanla Platforms Limited (the "Company") to buy-back its shares in pursuance of the provisions of Section 68 and 70 of the Companies Act, 2013 (the "Act") as amended and Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("Buyback Regulations"), approved by the Board of Directors of the Company at the Board Meeting held on September 08, 2022.

Our engagement was undertaken in accordance with the Standard on Related Services (SRS) 4400, "Engagements to Perform Agreed-upon Procedures regarding Financial Information," issued by the Institute of Chartered Accountants of India.

We have been provided with the following documents:

- a) Audited standalone and consolidated financial statements for the year ended March 31, 2022;
- Solvency declaration by the Board of Directors;
- Board resolutions dated September 08, 2022 for approval of proposed buyback; Assessment note and projected cash flow provided to the board for solvency declaration;
- Annexure A Statement of permissible capital payment ("Statement") and the same has been initialed
- for the identification purpose only;
- Articles of association to verify authorization for buy back of securities. The procedures summarized below are performed solely to assist you in confirming the affairs and prospects of the

Company for the proposed buyback of shares: Inquired into the state of affairs of the Company in relation to the audited standalone and consolidated

- financial statements for the year ended March 31, 2022; Examined authorization for buyback from the Articles of Association of the Company, approved by Board of
- Directors in its meeting held on September 08, 2022, which is subject to approval of the shareholder of the Agreed the amounts of paid-up equity share capital, securities premium account, general reserve, foreign currency translation reserve and retained earnings as at March 31, 2022 as disclosed in the accompanying
- Statement, with the audited standalone and consolidated financial statements of the Company for the year ended March 31, 2022: Examined that the amount of capital payment for the buyback as detailed in the Statement is within the permissible limit computed in accordance with Section 68(2)(c) of the Act read with the proviso to Section
- 68(2)(b) of the Act, Regulation 4(i) of the Buyback Regulations and the proviso to Regulation 5(i)(b) of the Buyback Regulations; Examined that the ratio of the aggregate of secured and unsecured debts owed by the Company after the
- Buyback shall not be more than twice its paid-up capital and free reserves based on both, audited standalone and consolidated financial statements of the Company as on March 31, 2022; Examined that all the shares for buy-back are fully paid-up;

Inquired if the Board of Directors of the Company, in its meeting held on September 08, 2022, has formed

the opinion as specified in Clause (x) of Schedule I to the Buyback Regulations, on reasonable grounds and

- that the Company will not, having regard to its state of affairs, be rendered insolvent within a period of one year from the date of the Board meeting which is subject to approval of the shareholder of the Company;
- Examined resolutions passed in the meetings of the Board of Directors i.e., on September 08, 2022; Examined Director's declarations in respect of the buyback and solvency of the Company; and
- Obtained necessary management representations from the Company. Based on the procedures performed as stated above, and according to the information, explanations provided by
- We have inquired into the state of affairs of the Company in relation to its latest audited standalone and consolidated financial statements for the year ended March 31, 2022; The permissible capital payment towards buyback of equity shares, as stated in the Statement, is in our
- view properly determined in accordance with Section 68(2)(c) of the Act read with the proviso to Section 68(2)(b) of the Act, Regulation 4(i) of the Buyback Regulations and the proviso to Regulation 5(i)(b) of the Buyback Regulations and are based on the audited standalone and consolidated financial statements for the year ended March 31, 2022; and The Board of Directors at their meeting held on September 08, 2022 have formed its opinion, as per the

provisions of clause (x) of Schedule I to the Buyback Regulation on reasonable grounds and that the

Company will not, having regard to its state of affairs, be rendered insolvent within a period of one year from the date of the Board meeting and one year from the date on which the results of the shareholders with regards to the proposed buy back will be declared. The above procedures do not constitute either an audit or a review made in accordance with the Generally

Accepted Auditing Standards in India. Had we performed additional procedures or an audit or review of the financial statements / information provided to us in accordance with the generally accepted auditing standards in India, other matters might have come to our

attention that would have been reported to you.

We have no responsibility to update this report for events and circumstances occurring after the date of this report. This report is addressed to and provided to the Board of Directors of the Company solely for the purpose of enabling it to comply with the aforesaid requirements and to include this report, pursuant to the requirements of the Buyback Regulations, (i) in the explanatory statement to be included in the postal ballot notice to be circulated to the shareholders of the Company, (ii) public announcement to be made to the shareholders of the Company, (iii) in the draft letter of offer and the letter of offer to be filed with the Registrar of Companies, Securities and Exchange Board of India, BSE Limited and National Stock Exchange of India Limited, as required by the Buyback Regulations, (iv) the Central Depository Services (India) Limited, National Securities Depository Limited, as applicable, and (v) for providing to the merchant banker to the buyback. Accordingly, this report may not be suitable for any other purpose, and therefore, should not be used, referred to or distributed for any other purpose or to any other party without our prior written consent. This report can be relied upon by the Manager to the Buyback. MSKA & Associates shall not be liable to the Company or to any other concerned for any claims, liabilities or expenses relating to this assignment, except to the extent of fees relating to this assignment. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose for which or to any other person to whom this report is shown or into

whose hands it may come without our prior consent in writing.



CENTRAL UNIVERSITY OF HARYANA

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MAHENDERGARH - 123031 (HARYANA)

ADMISSION NOTICE (2022-23)

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Central University of Haryana, Mahendergarh invites Online applications

for admission on 20 seats to the M.Sc. Geoinformatics (Two-Year)

Programme for the session 2022-23. For Eligibility and other details

please visit www.cuh.ac.in or contact at hodgeography@cuh.ac.in,

9812492229, 9555851874. Last date for submission/ filling of

Arka Fincap Limited Registered & Corporate Office: One World Center, 1202B. Tower 2B, Floor 12B, Senapati Bapat Marg Mumbai- 400013. CIN: U65993MH2018PLC308329

Tel: +91 22 40471000; Fax No.: +91 22 4047 1010 Website: www.arkafincap.com | E-mail: arkainfo@arkafincap.com

NOTICE

Notice is hereby given that Arka Fincap Limited ("Company") proposes to shift its office currently located at C/o. Awfis, 4th Floor, Vasavi MPM Grand, Ameerpet, Yella Reddy Guda, Hyderabad - 500073, with effect from close of business hours of October 31, 2022 to Unit No. 12, 5th Floor, Vasavi MPM Grand, Ameerpet, Yella Reddy Guda, Hyderabad 500073. The New Branch Office, which is in the same Building, shall start operations from November 01, 2022.

In case you may need any assistance, you may contact the nearest branch / office or send an email to grievanceredressal@arkafincap.com or raise a request on Company's customer portal.

> Niki Mehta Company Secretary

Membership No.: A47286

For Arka Fincap Limited

NOTICE FOR SALE OF ASSETS LML LIMITED (In Liquidation) (CIN: L34101UP1972PLC003612)

(Sale under Insolvency and Bankruptcy Code, 2016) In the matter of LML Limited (In Liquidation), applications are invited for participation in e-auction of the following assets on "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse" basis:

Asset/Area Block No. Reserve Price Land & Building Site-II & Site-III, Panki Industrial Area, Kanpur, Rs. 118.25 crore UP (Area 55.45 acres) Land & Building at Site-II. Panki Industrial Area, Kanpur, UP Rs. 33.14 crore (Area 15.21 acres) Land & Building at Site-III, Panki Industrial Area, Kanpur, UP Rs. 86.14 crore (Area 40.24 acres)

Please note that the total land area at Kanpur is 55.45 acres (Block 1) only. Out of which, the liquidator is also giving option to prospective buyer to buy 15.21 acres (Block 2) or 40.24 acres (Block 3) separately Last Date to apply: Friday, October 28, 2022, Date of E-Auction: Tuesday, November 1, 2022 For Details: Visit www.lmlworld.in.and https://ncltauction.auctiontiger.net

Place: New Delhi

Email id: Iml.auction@gmail.com Arun Gupta, Liquidator IBBI Reg. No: IBBI/IPA-002/IP-N00051/2016-17/10095 Regd. Address: S-34, LGF, Greater Kailash-II, New Delhi-110048 Date: 13.10.2022 Regd. Email: arungupta2211@gmail.com

For MSKA & Associates

Chartered Accountants

Application form is 27-10-2022.

Firm Registration No: 105047W Amit Kumar Agarwal

Partner

Membership No.: 214198 UDIN: 22214198ARJLNF9581

Place: Hyderabad

Date: Sept 08, 2022

ANNEXURE A - STATEMENT OF PERMISSIBLE CAPITAL PAYMENT Computation of amount of permissible capital payment towards buyback of equity shares of Tanla Platforms

Limited in accordance with the requirements of Section 68(2)(c) of the Companies Act, 2013, as amended ("Act") read with the proviso to Section 68(2)(b) of the Act, Regulation 4(i) of the Securities and Exchange of India. (Buy-back Regulations) Regulations, 2018, as amended ("Buyback Regulations") and the proviso to Regulation 5(i)(b) of the Buyback Regulations based on audited standalone and consolidated financial statements for the year ended March 31, 2022: (Amt Rs in Lakhs)

REGISTRAR

Particulars		As at March 31, 2022		
		Standalone	Consolidated	
A.	Issued subscribed and fully paid up capital as at March 31, 2022" 13,57,45,523 Equity Shares of INR 1/- each fully paid-up	1,357.46	1,357.46	
В.	Free Reserves as at March 31, 2022**	. 0		
	General Reserve	2,548.18	2,548.18	
	Securities premium account	42,787.77	42,787.77	
•	Surplus in statement of Profit and Loss	22,300.43	85,192.45	
•	Foreign currency translation reserve (Debit balance)	(741.82)		
Tota	al Free Reserves	66,894.56	1,30,528.40	
C.	Total of Paid-up Equity Share Capital and Free Reserves (A+B)	68,252.02	1,31,885.86	
D.	Maximum amount permissible for buyback under Section 68(2)(c) of the Act and Regulation 4(i) of the Buyback Regulations (25% of the total paid-up equity capital and free reserves)	17,063.01	32,971.47	

Free reserves as defined in Section 2(43) of the Companies Act, 2013 read along with Explanation II provided in Section 68 of the Companies Act, 2013, as amended.

"The above clarification of the total paid-up equity share capital and free reserves as at March 31, 2022 for buyback of equity shares is based on the amounts appearing in the audited standalone and consolidated financial statements of the Company for the year ended March 31, 2022. These financial statements are prepared and presented in accordance with the accounting principles generally accepted in India, including the Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with Rules made thereunder, as amended from time to time.

For and on behalf of the Board of Directors

For Tanla Platforms Limited (Aravind V S)

Chief Financial Officer

Date: September 08, 2022

 The Buyback is open to all Eligible Shareholders/beneficial owners of the Company holding Equity Shares either in physical or electronic form, as on the Record Date.

PROCESS AND METHODOLOGY TO BE ADOPTED FOR BUYBACK

- 12.2. The Buyback shall be implemented using the "Mechanism for acquisition of shares through Stock Exchange" pursuant to the SEBI Circulars, and following the procedure prescribed in the Act and the SEBI Buyback Regulations and as may be determined by the Board (including the committee authorized to complete the formalities of the Buyback) and on such terms and conditions as may be permitted by law from time to time.
- For implementation of the Buyback, the Company has appointed HDFC Securities Limited as the registered. broker to the Company (the "Company's Broker") to facilitate the process of tendering of Equity Shares through the Stock Exchange Mechanism for the Buyback and through whom the purchases and settlements on account of the Buyback would be made by the Company. The contact details of the Company's Broker are as

HDFC securities

HDFC Securities Limited

1 Think Techno Campus, Building, B, Alpha, Office Floor 8 Near Kanjurmarg Station, Kanjurmarg (East), Mumbai - 400 042

Tel. No.: +912230753400; Fax No.: +912203753450

Contact Person: Sharmila Kambli Email: compliance@hdfcsec.com; Website: www.hdfcsec.com

SEBI Registration No.: INZ000186937 Validity Period: Permanent (unless suspended or cancelled by SEBI)

CIN: U67120MH2000PLC152193

- 12.4. At the beginning of the tendering period, the order for buying Equity Shares shall be placed by the Company through the Company Broker. During the tendering period, the order for selling the Equity Shares will be placed in the Acquisition Window by Eligible Shareholders through their respective stock brokers ("Seller Member(s)") during normal trading hours of the secondary market. The Seller Members can enter orders for Equity Shares held in dematerialized form as well as physical form. In the tendering process, the Company's Broker may also process the orders received from the Eligible Shareholders after Eligible Shareholders have completed their KYC requirement as required by the Company's broker.
- The Company shall request BSE, being the designated stock exchange ("Designated Stock Exchange"), to provide a separate window (the "Acquisition Window") to facilitate placing of sell orders by the Eligible Shareholders who wish to tender their Equity Shares in the Buyback. The details of the Acquisition Window will be as specified by BSE from time to time. In the event the Seller Member of any Eligible Shareholder is not registered with BSE as a trading member/ stockbroker/, then that Eligible Shareholder can approach any BSE registered stock broker and can register himself by using web based unique client code application ("UCI online") facility through that BSE registered stock broker (after submitting all details as may be required by such BSE registered stock broker in compliance with applicable law). In case the Eligible Shareholders are unable to register himself by using UCI online facility through any other registered stock broker, then that Eligible Shareholder may approach the Company's Broker i.e., HDFC Securities Limited, to place their bids, subject to completion of KYC requirements as required by the Company's Broker.
- Modification/cancellation of orders and multiple bids from a single Eligible Shareholder will only be allowed during the tendering period of the Buyback. Multiple bids made by a single Eligible Shareholder for selling Equity
- Shares shall be clubbed and considered as "one bid" for the purposes of acceptance. The cumulative quantity of Equity Shares tendered shall be made available on the website of the BSE (i.e., www.bseindia.com) throughout the trading session and will be updated at specific intervals during the tendering period.
- Further, the Company will not accept Equity Shares tendered for Buyback which under restraint order of the court for transfer/ sale and/ or title in respect of which is otherwise under dispute or where loss of share certificates has been notified to the Company and the duplicate share certificates have not been issued either

due to such request being under process as per the provisions of law or otherwise. Procedure to be followed by Eligible Shareholders holding Equity Shares in Demat form:

- (a) Eligible Shareholders who desire to tender their Equity Shares held by them in dematerialised form under the Buyback would have to do so through their respective Seller Member by indicating to the concerned Seller Member, the details of Equity Shares they intend to tender under the Buyback.
- The Seller Member(s) would be required to place an order/bid on behalf of the Eligible Shareholders who wish to tender Equity Shares in the Buyback using the Acquisition Window of BSE. For further details, Eligible Shareholders may refer to the circulars issued by BSE and Indian Clearing Corporation Limited ("Clearing Corporation"). The lien shall be marked in demat account of the Eligible Shareholders for the Equity Shares tendered in

the Buyback. The details of Equity Shares marked as lien in the demat account of the Eligible

balance to blocked balance) and sends IDT message to target depository for confirming creation of lien.

Details of Equity Shares blocked in the Eligible Shareholders demat account shall be provided by the

- Shareholders shall be provided by Depositories to the Clearing Corporation. In case, the demat account of the Eligible Shareholders is held in one depository and clearing member pool and clearing corporation account is held with other depository, the Equity Shares tendered under the Buyback shall be blocked in the shareholders demat account at the source depository during the tendering period. Inter Depository Tender Offer ("IDT") instruction shall be initiated by the Eligible Shareholder at source depository to clearing member pool/ clearing corporation account at target depository. Source depository shall block the Eligible Shareholder's securities (i.e., transfers from free
- target depository to the Clearing Corporation. For custodian participant orders for dematerialized Equity Shares, early pay-in is mandatory prior to confirmation of order by custodian participant. The custodian participant shall either confirm or reject the orders no later than the closing of trading hours on the last day of the tendering period. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed custodian participant orders, any order modification shall revoke the custodian confirmation and the revised order shall be sent to the custodian again for confirmation.
- Upon placing the bid, the Seller Member shall provide a Transaction Registration Slip ("TRS") generated by the exchange bidding system to the Eligible Shareholder on whose behalf the bid has been placed. The TRS will contain the details of order submitted such as bid ID number, application number, Depository Participant ID, client ID, number of Equity Shares tendered, etc. It is clarified that in case of dematerialised Equity Shares, submission of the tender form and TRS is not mandatory. In case of nonreceipt of the completed tender form and other documents, but receipt of Equity Shares in the accounts of the Clearing Corporation and a valid bid in the exchange bidding system, the bid by such Eligible Shareholder shall be deemed to have been accepted.

- The Buyback from the Eligible Shareholders who are residents outside India including foreign corporate bodies (including erstwhile overseas corporate bodies), foreign portfolio investors, non-resident Indians, members of foreign nationality, if any, shall be subject to the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any, Income Tax Act, 1961 and rules and regulations framed thereunder, as applicable, and also subject to the receipt/provision by such Eligible Shareholders of such approvals, if and to the extent necessary or required from concerned authorities including, but not limited to, approvals from the Reserve Bank of India under the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any.
- The reporting requirements for non-resident shareholders under Reserve Bank of India, Foreign Exchange Management Act, 1999, as amended and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Eligible Shareholders and/ or the Seller Member through which
- The Eligible Shareholders will have to ensure that they keep the depository participant account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Buyback decided by Company. Further, Eligible Shareholders will have to ensure that they keep the saving account attached with the DP account active and updated to receive credit remittance due to acceptance of

12.10. Procedure to be followed by the shareholders holding Physical Shares:

In accordance with SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, Eligible Shareholders holding Equity Shares in physical form can participate in the Buyback. However, such tendering shall be as per the provisions of the Buyback Regulations. The procedure is as below:

- Buyback will be required to approach their respective Seller Member(s) along with the complete set of documents for verification procedures to be carried out before placement of the bid. Such documents include (i) the Tender form duly signed by all Eligible Shareholders (in case shares are in joint names, in the same order in which they hold the shares) (ii) original Equity Share certificate(s), (iii) valid share transfer form(s) i.e. Form SH-4 duly filled and signed by the transferors (i.e. by all registered Eligible Shareholders in same order and as per the specimen signatures registered with the Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Company, (iv) self-attested copy of the Eligible Shareholder's PAN card, (v) any other relevant documents such as, but not limited to, duly attested power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original Eligible Shareholder is deceased, etc., as applicable. In addition, if the address of the Eligible Shareholder has undergone a change from the address registered in the Register of Members of the Company, the Eligible Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar Card, Voter Identity Card or Passport.
- Eligible Shareholder who is holding Equity Shares in physical form and intend to tender Equity Shares in the Buyback using the Acquisition Window of the Stock Exchanges. Upon placing the bid, the Seller Member shall provide a TRS generated by the exchange bidding system to the Eligible Shareholder. The TRS will contain the details of order submitted such as folio number, Equity Share certificate number, distinctive number, number of Equity Shares tendered, etc.
- the original Equity Share certificate(s) and documents (as mentioned in Paragraph 11.10 (a) above) along with the TRS generated by exchange bidding system upon placing of bid, either by registered post, speed post or courier or hand delivery to the registrar to the Buyback i.e. KFin Technologies Limited ("Registrar") at the address mentioned at Paragraph 16 below or the collection centre of the Registrar details of which will be included in the Letter of Offer within 2 days of bidding by Seller Member and the same should reach not later than the buyback closing date. The envelope should be super-scribed as "Tanla Platforms Limited - Buyback 2022". One copy of the TRS will be retained by Registrar and it will provide acknowledgement of the same to the Seller Member/Eligible Shareholder.
- The Eligible Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Buyback shall be subject to verification as per the SEBI Buyback Regulations and any further directions issued in this regard. The Registrar will verify such bids based on the documents submitted on a daily basis and till such time the Stock Exchanges shall display such bids as 'unconfirmed physical bids'. Once the Registrar confirms the bids, it will be treated as 'Confirmed Bids'.
- completed well in time so that they can participate in the Buyback before the closure of the tendering period of the Buyback.

Buyback by submitting the duly executed transfer deed for transfer of shares, purchased prior to the Record Date, in their name, along with the offer form, copy of his PAN card and of the person from whom they have purchased shares and other relevant documents as required for transfer, if any.

- (including erstwhile overseas corporate bodies), foreign portfolio investors, non-resident Indians, members of foreign nationality, if any, shall be subject to the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any, Income Tax Act, 1961 and rules and regulations framed thereunder, as applicable, and also subject to the receipt / provision by such Eligible Shareholders of such approvals, if and to the extent necessary or required from concerned authorities including, but not limited to, approvals from the RBI under the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any.
- 1999, as amended and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Eligible Shareholders and/ or the Seller Member.

Upon finalization of the basis of acceptance as per SEBI Buyback Regulations:

- The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary
- The Company will pay the consideration to the Company's Broker which will transfer the consideration pertaining to the Buyback to the Clearing Corporation's Bank account as per the prescribed schedule. For Equity Shares accepted under the Buyback, the Clearing Corporation will make direct funds payout to the respective Eligible Shareholders. If any Eligible Shareholder's bank account details are not available or if the fund transfer instruction is rejected by the Reserve Bank of India or relevant bank, due to any reasons, then the amount payable to the Eligible Shareholders will be transferred to the concerned Seller Members'
- For the Eligible Shareholders holding Equity Shares in physical form, the funds pay-out would be given to their respective Selling Member's settlement accounts for releasing the same to the respective Eligible
- Corporation by the Company or Registrar to the Buyback. On receipt of the same, Clearing Corporation will cancel the excess or unaccepted blocked shares in the demat account of the shareholder. On settlement date, all blocked shares mentioned in the accepted bid will be transferred to the Clearing Corporation
- depository. Source depository will not be able to release the lien without a release of IDT message from target depository. Further, release of IDT message shall be sent by target depository either based on cancellation request received from Clearing Corporations or automatically generated after matching with bid accepted detail as received from the Company or the Registrar to the Buyback. Post receiving the IDT message from target depository, source Depository will cancel/release excess or unaccepted block shares. in the demat account of the shareholder. Post completion of tendering period and receiving the requisite details viz., demat account details and accepted bid quantity, source depository shall debit the securities as per the communication/message received from target depository to the extent of accepted bid shares from shareholder's demat account and credit it to Clearing Corporation settlement account in target Depository on settlement date.
- The Equity Shares bought back in dematerialized form would be transferred directly to the escrow account of the Company ("Company Demat Escrow Account") provided it is indicated by the Company Broker or it will be transferred by the Company Broker to the Company Demat Escrow Account on receipt of the
- Any excess Equity Shares, in physical form, pursuant to proportionate acceptance/rejection will be returned back to the Eligible Shareholders directly by the Registrar. The Company is authorized to split the share certificate and issue new consolidated share certificate for the unaccepted Equity Shares, in case the Equity Shares accepted by the Company are less than the Equity Shares tendered in the Buyback by
- The Seller Member would issue contract note for the Equity Shares accepted under the Buyback. The Company Broker would also issue a contract note to the Company for the Equity Shares accepted under
- Eligible Shareholders who intend to participate in the Buyback should consult their respective Seller Member for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Seller Member upon the selling Eligible Shareholders placing the order to sell the shares on behalf of the shareholders. The Buyback consideration received by the selling Eligible Shareholders, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Manager to the Buyback and the Company accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling Eligible Shareholders.
- registered post or by ordinary post or courier (in case of physical shares) at the Eligible Shareholders' sole risk. Eligible Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.
- The Equity Shares lying to the credit of the Company Demat Escrow Account and the Equity Shares bought prescribed in the SEBI Buyback Regulations.

RECORD DATE AND SHAREHOLDER ENTITLEMENT

Date: October 12, 2022

Place: Mumbai

- a) As required under the SEBI Buyback Regulations, the Company has announced October 25, 2022 as the record date ("Record Date") for the purpose of determining the entitlement and the names of the Eligible Shareholders, who will be eligible to participate in the Buyback.
- As per the SEBI Buyback Regulations and such other circulars or notifications, as may be applicable, in due course, Eligible Shareholders will receive a letter of offer in relation to the Buyback ("Letter of Offer") along with a tender offer form indicating the entitlement of the Eligible Shareholder for participating in the Buyback. Even if the Eligible Shareholder does not receive the Letter of Offer along with a tender form, the Eligible Shareholder may participate and tender shares in the Buyback.
- The Equity Shares proposed to be bought back by the Company shall be divided into two categories; (i) reserved category for Small Shareholders (defined below) and (ii) the general category for all other Eligible
- As defined in Regulation 2(i)(n) of the SEBI Buyback Regulations, a "Small Shareholder" is a shareholder who holds Equity Shares having market value, on the basis of closing price of shares on the Stock Exchanges, on which the highest trading volume in respect of the Equity Shares on the Record Date was recorded, of not more than ₹2,00,000 (Rupees two lakh only). For the purpose of classification of a shareholder, as a "small shareholder", multiple demat accounts having the same permanent account number ("PAN"), in case of securities held in the demat form are to be clubbed together.
- In accordance with Regulation 6 of the SEBI Buyback Regulations, 15% of the number of Equity Shares which the Company proposes to buy back or the number of Equity Shares entitled as per the shareholding of Small Shareholders as on the Record Date, whichever is higher, shall be reserved for the Small Shareholders as part of this Buyback.
- Based on the shareholding as on the Record Date, the Company will determine the entitlement of each Eligible Shareholder to tender their Equity Shares in the Buyback. This entitlement for each Eligible Shareholder will be calculated based on the number of Equity Shares held by the respective Eligible Shareholder as on the Record Date and the ratio of Buyback applicable in the category to which such Eligible Shareholder belongs. The final number of Equity Shares the Company will purchase from each Eligible Shareholder will be based on the total number of Equity Shares tendered. Accordingly, the Company may not purchase all of the Equity Shares tendered by the Eligible Shareholders in the Buyback.
- In accordance with Regulation 9(ix) of the SEBI Buyback Regulations, in order to ensure that the same shareholders with multiple demat accounts/folios do not receive a higher entitlement under the Small Shareholder Category, the Company will club together the equity shares held by such shareholders with a common PAN for determining the category (Small Shareholder or General) and entitlement under the Buyback. In case of joint shareholding, the Company will club together the equity shares held in cases where the sequence of the PANs of the joint shareholders is identical. In case of physical shareholders, where the sequence of PANs is identical, the Company will club together the equity shares held in such cases. Similarly, in case of physical shareholders where PAN is not available, the Company will check the sequence of names of the joint holders and club together the equity shares held in such cases where the sequence of name of joint shareholders is identical. The shareholding of institutional investors like mutual funds, pension funds/trusts, insurance companies etc., with common PAN will not be clubbed together for determining the category and will be considered separately, where these Equity Shares are held for different schemes and have a different demat account nomenclature based on information prepared by the registrar and transfer agent (the "Registrar") as per the shareholder records received from the depositories. Further, the Equity Shares held under the category of "clearing members" or "corporate body margin account" or "corporate body - broker" as per the beneficial position data as on Record Date with common PAN are not proposed to be clubbed together for determining their entitlement and will be considered separately, where these Equity Shares are assumed to be held on behalf of clients
- After accepting the Equity Shares tendered on the basis of entitlement, the Equity Shares left to be bought back, if any, in one category shall first be accepted, in proportion to the Equity Shares tendered over and above their entitlement in the offer by Eligible Shareholders in that category, and thereafter from Eligible Shareholders who have tendered over and above their entitlement in the other category.
- The participation of the Eligible Shareholders in the Buyback is voluntary. Eligible Shareholders may opt to participate, in part or in full, and receive cash in lieu of the Equity Shares accepted under the Buyback, or they may opt not to participate and enjoy a resultant increase in their percentage shareholding, after the completion of the Buyback, without any additional investment. Eligible Shareholders also have the option of tendering additional shares (over and above their entitlement) and participate in the shortfall created due to non-participation of some other Eligible Shareholders, if any.
- The maximum number of Equity Shares that can be tendered under the Buyback by any Eligible Shareholder should not exceed the number of Equity Shares held by the Eligible Shareholder as on the Record Date
- k) The Equity Shares tendered as per the entitlement by Eligible Shareholders as well as additional Equity Shares tendered, if any, will be accepted as per the procedure laid down in SEBI Buyback Regulations. If the Buyback entitlement for any shareholder is not a round number, then the fractional entitlement shall be ignored for computation of Buyback entitlement to tender Equity Shares in the Buyback. The settlement of the tenders under the Buyback will be done using the "Mechanism for acquisition of shares through Stock Exchange pursuant to Tender-Offers under Takeovers, Buy-Back and Delisting" notified by SEBI Circulars.
- Detailed instructions for participation in the Buyback (tender of Equity Shares in the Buyback) as well as the relevant time table will be included in the Letter of Offer which will be sent in due course to the Eligible Shareholders as on the Record Date who have their email IDs registered with the Company/ registrar and transfer agent/ depository. However, on receipt of a request by Registrar to the Buyback Offer and Manager to the Buyback Offer to receive a copy of Letter of Offer in physical format from such Eligible Shareholder (to whom Letter of Offer and Tender Form were emailed), the same shall be sent physically. For all the remaining Eligible Shareholders who do not have their email IDs registered with the Company/Registrar to the Buyback / depository, the Letter of Offer along with Tender Form will be sent physically. COMPLIANCE OFFICER

The Company has appointed Mr. Seshanuradha Chava as the compliance officer for the purpose of the Buyback ("Compliance Officer"). Investors may contact the Compliance Officer for any clarification or to address their grievances, if any, during office hours i.e. 10:00 a.m. to 5:00 p.m. on any day except Saturday, Sunday and public holidays, at the following address:

Ms. Seshanuradha Chava General Counsel and Company Secretary

Tanla Technology Centre, Hitech City Road, Madhapur, Hyderabad - 500 081

Tel. No.: +91 40 4009 9999; Fax No.: +91 40 2312 2999 Email: investorhelp@tanla.com

INVESTOR SERVICE CENTRE AND REGISTRAR TO THE BUYBACK In case of any query, the shareholders may also contact KFin Technologies Limited, the Registrar and Share

Transfer Agent of the Company, appointed as the Investor Service Centre for the purposes of the Buyback, on any day except Saturday and Sunday and public holiday between 10:00 a.m. to 5.30 p.m. at the following

MFINTECH

KFin Technologies Limited Selenium, Tower B, Plot Nos. - 31 & 32, Financial District

Nanakramguda, Serilingampally Mandal, Hyderabad 500032, Telangana, India Tel No.: +91 40 6716 2222

Contact Person: M. Murali Krishna

Email: tpl.buyback@kfintech.com; Website: www.kfintech.com Investor Grievance Email: einward.ris@kfintech.com

SEBI Registration No.: INR000000221 Validity Period: Permanent CIN: U72400TG2017PLC117649

MANAGER TO THE BUYBACK

HDFC BANK

HDFC Bank Limited

We understand your world

Investment Banking Group, Unit No. 401 & 402, 4th Floor, Tower B,

Peninsula Business Park, Lower Parel, Mumbai 400 013 Tel No.: +91 22 3395 8233

Contact Person: Dhruy Bhaysar

Email: tpl.buyback2022@hdfcbank.com; Website: www.hdfcbank.com

Investor Grievance Email: investor.redressal@hdfcbank.com SEBI Registration No.: INM000011252

Validity Period: Permanent (unless suspended or cancelled by SEBI)

CIN: L65920MH1994PLC080618 DIRECTOR'S RESPONSIBILITY

Uday Kumar Reddy Dasari

Chairman and CEO

DIN: 00003382

Date: October 12, 2022

Place: Hyderabad

As per Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board accepts full and final responsibility for all the information contained in this Public Announcement and for the information contained in all other advertisements, circulars, brochures, publicity materials etc., which may be issued in relation to the Buyback, and confirms that the information in such documents contain and will contain true, factual and material information and does not and will not contain any misleading information.

> For and on behalf of the Board of Directors of Tanla Platforms Limited

Sd/-

Rohit Bhasin Director DIN: 02478962

Seshanuradha Chava Company Secretary Membership No. - A15519

Sd/-

financialexp.epap.in

Notice is hereby given that the equity share certificate for the under mentione securities of the company have been lost/misplaced and the holder of the said securities have applied to the company to issue duplicate certificate. Folio Certificate Distinctive Name of the Shares Shareholder 746486-746520 38 4119 Chndr Mohun Joharn 47307 2453241-2453340 7379 806538-806553 P Purushotham Pai

LORDS CHLORO ALKALI LIMITED

CIN: L24117RJ1979PLC002099

Regd Office: SP-460, Matsya Industrial Area, Alwar-301030 (Rajasthan)

Corp. Off.: A-281 1" Floor, Defence Colony, New Delhi-110024

Phone: 011-40239034/35, Web: www.lordschloro.com

E-mail: secretarial@lordschloro.com

10711 865749-865758 10 Any person having objection to same may apply to the company within 15 days of this notice otherwise, the company shall proceed to issue duplicate share By Order of the Board of Directors For Lords Chloro Alkali Limited Nitesh Anand Place: New Delhi

Date: 12.10.2022

Company Secretary & Compliance Officer

Contact: CA. Anil Bhatia, Tel No. 011-41066313, Mob. No.: +91 9899224476

the Eligible Shareholder places the bid.

Buyback of shares by the Company.

Eligible Shareholders who are holding Equity Shares in physical form and intend to participate in the

Based on the aforesaid documents, the concerned Seller Member shall place the bid on behalf of the

- Any Seller Member/Eligible Shareholder who places a bid for physical Equity Shares, is required to deliver
- In case any Eligible Shareholder has submitted Equity Shares in physical form for dematerialisation, such Eligible Shareholders should ensure that the process of getting the Equity Shares dematerialised is

The unregistered shareholders holding physical shares may also tender their Equity Shares in the

12.11. The Buyback from the Eligible Shareholders who are residents outside India including foreign corporate bodies

12.12. The reporting requirements for non-resident shareholders under RBI, Foreign Exchange Management Act,

METHOD OF SETTLEMENT

- for onward transfer to such Eligible Shareholder.
- Details in respect of shareholder's entitlement for tender process will be provided to the Clearing
- In the case of inter depository, Clearing Corporations will cancel the excess or unaccepted shares in target
- Equity Shares from the clearing and settlement mechanism of the Stock Exchanges.
- Eligible Shareholders holding Equity Shares in the physical form.
- The lien marked against unaccepted Equity Shares will be released, if any, or would be returned by
- back and accepted in physical form will be extinguished in the manner and following the procedure